

**SHRI H. N. MUKERJEE :** What does the Minister mean by saying that we are 'unnerved'? This kind of statement about the members of this House made by the Minister of Parliamentary Affairs is unworthy, undignified and absolutely undeserved. Shri Chavan is here. He is the leader of the Government now in the House. He should clarify the matter.

**SHRI ATAL BIHARI VAJPAYEE :**  
We are not unnerved.

**SHRI RAJ BAHADUR :** Let me clarify. I did not say we are unnerved. I said we are determined.

**प्रत्यक्ष महोदय :** आप ने पहले भी कहा था, आज भी कहा, और उस को मैंने उन से कह दिया। वह कहते हैं कि प्राइम मिनिस्टर को कन्वे कर देंगे।

I think it is for the Minister to inform the House about what is happening.

**SHRI INDRAJIT GUPTA (Alipore) :** They always make statements after "halla" for three days. Before that, they do not do so.

**SHRI RAJ BAHADUR :** This is a delicate situation.

10.12 hrs.

#### COMPANIES (SURCHARGE ON INCOME-TAX) BILL\*

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) :** I beg to move for leave to introduce a Bill to provide for the levy of a surcharge on income-tax payable in advance by companies during the financial year 1971-72 under the Income-tax Act, 1961.

**MR. SPEAKER :** The question is :

"That leave be granted to introduce a Bill to provide for the levy of a surcharge on income-tax payable in advance by companies during the finan-

cial year 1971-72 under the Income-tax Act, 1961".

*The motion was adopted.*

**SHRI YESHWANTRAO CHAVAN :**  
I introduce† the the Bill.

#### PERSONAL INJURIES (EMERGENCY PROVISIONS) AMENDMENT BILL\*

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) :** I beg to move for leave to introduce a Bill to amend the Personal Injuries (Emergency Provisions) Act, 1962.

**MR. SPEAKER :** The question is :

"That leave be granted to introduce a Bill to amend the Personal Injuries (Emergency Provisions) Act, 1962".

*The motion was adopted.*

**SHRI R. K. KHADILKAR :** I introduce † the Bill.

#### PERSONAL INJURIES (COMPENSATION INSURANCE) AMENDMENT BILL\*

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) :** I beg to move for leave to introduce a Bill further to amend the Personal Injuries (Compensation Insurance) Act, 1963.

**MR. SPEAKER :** The question is :

"That leave be granted to introduce a Bill further to amend the Personal Injuries (Compensation Insurance) Act, 1963."

*The motion was adopted.*

**SHRI R. K. KHADILKAR :** I introduce † the Bill.

#### INDIAN TARIFF (AMENDMENT) BILL\*

**THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) :** I beg to

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† Introduced with the recommendation of the President.

move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934”.

*The motion was adopted.*

SHRI L. N. MISHRA : I introduce the Bill.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : Sir, with your permission, may I inform the House that the Defence Minister may be allowed to introduce the Bill connected with naval aircraft, connected with the emergency and the war? It may be introduced and allowed to be passed and the necessary suspension of the rules may also be done at 11.30.

MR. SPEAKER : I had already allowed that.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, on a point of order. Mention was made about this Bill about three or four days ago in the House. (*Interruption*) Let me finish my submission, Sir. They could have easily circulated the Bill of our study. Why do they want to suspend the rules? (*Interruption*)

MR. SPEAKER : Please listen. Sometimes you do not obey and you do not listen.

SHRI JYOTIRMOY BOSU : Sir, I bow to you

MR. SPEAKER : They only want it to be passed today. Everything is circulated; everything is in order.

10.16 hrs.

NORTH EASTERN AREAS (REORGANISATION) BILL—*Contd.*

MR. SPEAKER : Shri Biren Dutta.

SHRI BIREN DUTTA (Tripura West) : Mr. Speaker, Sir, I rise to welcome

this Bill. At the outset, I would like to narrate the history of the movement of the people of Manipur and Tripura for having Statehood for Manipur and Tripura. In the first general elections, the people of Tripura and Manipur fought for getting this Statehood, but the Government refused. It was in that election that the two seats of Parliament were captured by us, and out of the 30 seats in the Territorial Council, we won 21 seats, but the Government, without according to the proper demand of the people of Tripura and Manipur, introduced the Advisory Councils with the defeated Congressmen. Again, the people of Tripura and Manipur felt that without a bitter struggle, their demand for Statehood cannot be realised. Then, the States Reorganisation Commission came and it also admitted that there should not be three types of States, that is, A, B, and C, in the Indian Union. But unfortunately, they also recommended the merger of Manipur and Tripura with Assam. Again, against this decision, there was a big mass movement in Manipur and Tripura. The Government came forward with the Territorial Councils Act. But the people did not divert or back out from the stand that they had taken for having Statehood. They began another mass movement. In 1962, with another Act, the Central Government took for themselves all the powers at the Centre, and denied Statehood to the people of Tripura. There was again a big mass movement. The people of Manipur laid their lives on the streets of Imphal, and thousands were killed, and many people entered jails in Tripura. Now at last this Bill has come. So, I welcome it.

Sir, while I am welcoming it, I cannot but express my pain that even at this stage, the people of Goa have been denied their right, and Statehood has not been conferred on them. The People of Goa, after coming into the Indian Union—

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : This is the North-eastern Reorganisation Bill. Goa is not in the north-east.

SHRI BIREN DUTTA : You may have brought another separate Bill along with this. The Goanese are entitled to have Statehood conferred on them.

*Introduced with the recommendation of the President,*